

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

(Through Video Conferencing)

Chandigarh, this the 23rd day of August, 2021

C.P. No. 060/47/2020
O.A. No. 060/234/2020

**HON'BLE MR. SURESH KUMAR MONGA, MEMBER (J)
HON'BLE MR. RAKESH KUMAR GUPTA, MEMBER (A)**



Jagtar Singh (Retired as H.S. Fitter) aged 75 years son of Atma Singh, resident of House No. 958/11, Lal Dai Building, B/S Police Station Sadar, Amritsar-143001.

....Petitioner

(By Advocate: Sh. G.P. Vashisht)

Versus

Rajesh Aggarwal, Divisional Railway Manager (P), Northern Railway, Ferozepur-152001.

... .Respondent

(By Advocate: Sh. Sanjay Goyal)

O R D E R(Oral)

PER: SURESH KUMAR MONGA, MEMBER (J):

1. The Original Application No. 060/234/2020 was disposed of by this Tribunal vide order dated 11.03.2020 with a direction to respondents to decide the applicant's claim as raised in the representation dated 04.07.2019.
2. Sh. Sanjay Goyal, learned Sr. Central Government Standing Counsel, at the very outset, while drawing our attention towards paragraphs 3 and 4 of the compliance report dated 25.02.2021, stated that the petitioner's case has already



been considered and his Pension Payment Order has also been revised as per the 6th CPC.

3. Learned counsel further submitted that even the petitioner's revised Pension Payment Order as per 7th CPC in the Grade Pay of Rs. 4200/- has also been issued vide PPO No. 20047030592537.
1. In view of the above, nothing survives in the present Contempt Petition and the same is disposed of as having been rendered infructuous.
2. Rule of the court is discharged.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

Place: Chandigarh
Dated: 23.08.2021

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